



2026:AHC:20823

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5344 of 2025

Ram Nayan And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Aamir Nizam, Satya Srivastava, Shabana Nizam
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"A. Issue a writ order or direction in the nature of certiorari quashing the order dated 23.12.2020 passed by Consolidation Officer, Kirtapur, District Jaunpur in case no. 616/CO/2020-21 with regard to plot no. 4119M measuring an area 0.02 dismal situated at Village-Suris, Pargana Anguli, District-Jaunpur Tehsil-Shahganj, whereby the plot was excluded from the chak no. 961 and the report Ex-1 dated 23.12.2020 of the Assistant Consolidation Officer Deokali/Manikala, District-Jaunpur.

B. Issue a writ order or direction in the nature of mandamus and directing the respondent no. 2 to consider the recall/restoration application of the petitioners in case no. 616/CO/2020-21 and decide the same within stipulated time."

3. It is submitted that the Assistant Consolidation Officer has made *an ex parte* reference dated 23.12.2020 to correct the land revenue record with respect to plot no.4119 M. The Consolidation Office, in turn, has accepted the aforesaid reference on the same day by its *ex parte* order dated 23.12.2020.
4. After due deliberation at length, learned counsel for the petitioners has orally prayed to issue a writ of mandamus commanding the Consolidation Officer to decide the restoration application filed on behalf of the petitioners against the *ex-parte* reference order dated 23.12.2020, which is pending consideration.

5. Learned Standing Counsel has no objection, if a direction is issued to decide the restoration application, expeditiously.

6. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Consolidation Officer (respondent no.3) before whom restoration application is pending consideration against the ex-parte order dated 23.12.2020 to decide the same, in accordance with law, expeditiously, preferably, within a period of **five months** from the date of production of certified copy of this order.

7. With the aforesaid direction, this petition is finally **disposed of**.

January 30, 2026

vkg

(Dinesh Pathak,J.)